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RAJYA SABHA

Wednesday, the 15th June, 1977/the 25th Jyaistha, 1899 (Saka)

The house met at eleven of the Clock, MR. DEPUTY CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS STATUS OF INSTITUTIONS OF NATIONAL IMPORTANCE

60. SHRI KHURSHED ALAM KHAN: SHRI JAGDISH JOSHI: t SHRI IBRAHIM KALANIYA: SHRI JAGAN NATH BHARDWAJ: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether it is a fact that some institutions of national importance have been given the status of "Deemed University";
- (b) whether it is also a fact that this practice has been continuing for the last several years; and
- (c) if so, whether Government propose to accord to each of these institutions the status enjoyed by a full-fledged university?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) No, Sir.

(c) Dose not arise.

श्री जगदीश जोशी: श्रीमन्, क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जामिया मिलिया विद्यालय को विश्वविद्यालय का स्तर देने की बाबत ग्रभी तक क्या निर्णय किया गया है ?

DR. PRATAP CHANDRA CHUNDER: I said the other day that the position of the Jamia Milia is under consideration.

श्री जगदीश जोशी: क्या माननीय मंत्री महोदय बतायेंगे कि जामिया मिलिया और तदुनुरूप जो ग्रन्य संस्थायें हैं उनके विषय में यह निर्णय कब तक ले लेंगे ?

tThe question was actually asked on the floor of the House by Shri Jagdish Joshi.

DR. PRATAP CHANDRA CHUNDER: I cannot assure anything about time; the matter is being looked into. The hon. Member will be pleased to know that the institution of national importance emanates from the Constitution, whereas in the case of institutions deemed to be universities, they come under the statute of the University Grants Commission. The sources of authority in these two cases are absolutely different. The Jamia Milia is deemed to be a university under Section 3 of the University Grants Commission Act.

SHRI KHURSHED ALAM KHAN: It is agreed that the Jamia Milia comes under the Section which the hon. Minister has just mentioned. But the problem is that the Jamia Milia's growth and development have stopped since long because it is only a 'Deemed University'. Enough and adequate financial assistance is not provided for it nor are its degrees given the same status as that of the degrees of a full-fledged university. Keeping this in view, may I request the hon. Minister to give sympathetic consideration to the Jamia Milia case and take a decision as early as possible?

DR. PRATAP CHANDRA CHUNDER: Sir, if the hon. Member looks into Section 3 of the University Grants Commission Act, he will please find that an institution of higher education may be recognised as a 'Deemed University'; but it must be other than a university. These two things cannot be combined. Therefore, when it is a question of giving more grants, that might be taken up by the University Grants Commission, because an institution which is deemed to be a university is eligible for grants under the Act. But it cannot be a university because that will militate against Section 3 of that Act.

SHRI JAGAN NATH BHARDWAJ: Are there similar institutions which are going to be treated on the same footing as the Jamia Milia?

DR. PRATAP CHANDRA CHUNDER: At present there is no such proposal.

SHRI JANARDHANA REDDY: Sir, some time back, the University Grants Commission sent some team to go and make a study of the medical college at

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Vellore and some medical institutions at Manipal to recognise them as 'Deemed Universities'. What is the stage now, and when is the University Grants Commission going to decide over the matter?

DR. PRATAP CHANDRA CHUNDER: I will require notice for that question.

PROF. RAMLAL PARIKH: Will the hon. Minister throw some light on the pattern of grants for these 'Deemed Universities' by the University Grants Commission? Sir, these institutions apart from being eligible for receiving grants from the University Grants Commission are also receiving grants from the Ministry of Education for supporting their normal activities, activities of a non-Plan nature; they receive maintenance grants. Is it a fact that this pattern of grants was settled long ago, nearly 10 years ago, and that it has never been reviewed in the light of the difficulties experienced by these institutions?

Has it come to the notice of the Ministry that the grants-in-aid pattern sometimes does not look into the indigenous character or the indigenous requirement of the institutions for which they are deemed? There are 9 or 10 institutions and each of them has a special historical background, experience and character and the grants-in-aid pattern that operates sometimes tries to copy the pattern of other universities which sometimes militates against the deemed universities. Therefore, I would like to know from the ron. Minister whether this question has been attended to.

Secondly, the maintenance grant is being paid by the University Grants Commission. Is it a fact that some of the deemed universities have been left out from that pattern? If it is so, how is it that some are deemed universities? I do not know whether their number is 5 or 6 out of 9 or 10. some have been left out? The grants-in-aid are being channelled through the University Grants Commission. I believe some institutions have been left out. What were the reasons for doing so?

MR. DEPUTY CHAIRMAN: Please be brief.

PROF. RAMLAL PARIKH: I must explain my question.

MR. DEPUTY CHAIRMAN: You need not. You should be specific so that a specific answer can be given.

DR. PRATAP CHANDRA CHUNDER: With due respect to the hon. Member, I most submit that the question is a bit vague. If he wants to know how many institutions were left out from the concept of deemed universities, I am not in a position to say anything. I can add that the pattern of grants in the case of deemed universities is 100 per cent of deficit on non-plan basis and the pattern is reviewed from time to time. The Finance Committee examines the matter. The whole pattern of grants in respect of U.G.C. is being reviewed.

INCONVENIENCE TO RESIDENTS OF NEWALI VILLAGE (MAHARASHTRA) DUE TO F. C. I. GODOWN

*62. SHRI K. N. DHULAP: SHRI R. D. JAGTAP AVER-GOANKAR: t Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that an open air foodgrains godown has been set up recently by the Food Corporation of India at Newali Village in Ulhasnagar Tehsil of Thana District in Maharashtra;
- (b) whether Government have received any complaints from the inhabitants of Newali and other adjoining village regarding inconvenience caused to them due of the location of the godown; and
- (c) if so, what action Government have taken or propose to take to redress the grievances of the residents of that area?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a.) Yes, Sir.

- (b) No, Sir.
- (c) Does not arise.

श्री म्नार० डी० जगताप म्नावरगांवकर : यह जो एयर बिल्डिंग के पास फुडग्रेन्स गोडा-

tThe question was actually asked on the floor of the House by Shri R. D. Jagtap Avergoankar.